

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 110
IA No. 405/JPR/2021
IA No. 492/JPR/2023
CP No. (IB)- 324/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

M/s ATE Projects Pvt. Ltd. ... Operational Creditor/Applicant

Versus

M/s Rajasthan Drugs & Pharmaceuticals Ltd.
... Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Anubha Singh, Adv.
For the IRP : B.K. Sharma, PCS

ORDER

Heard Ms. Anubha Singh, Adv. appearing on behalf of the Bank of Baroda.
Mr. L.R. Khan, OSD (Respondent). Mr. B.K. Sharma, PCS appearing on behalf
of the IRP. The Hon'ble Supreme Court of India has stayed the effect and
operation of the CIRP order dated 11.11.2021. List the matter on 11.09.2024.


Sd/-

(Rajeev Mehrotra)
Technical Member


Sd/-

(Deep Chandra Joshi)
Judicial Member

July 15, 2024